

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

20. IA 830/2022 IA 900/2022 IA 902/2022 IA 1182/2024 in  
C.P.(IB)-03(MB)/2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- IA 830/2022 Mr Manish Gupta Vs  
Maharashtra Industrial Development  
Corporation**

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**IA 900/2022 Mr Manish Gupta Vs VIP  
Finvest Consultancy Pvt. Ltd.**

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**IA 902/2022 Manish Gupta Liquidator  
for Bhupen Electronic Ltd VS The  
Commissioner of Customs**

**IA 1182/2024 Best One Infraventures  
Private Limited Vs. Manish Gupta  
Liquidator for Bhupen Electronic  
Limited**

**IN THE MATTER OF**

**VIP Finvest Consultancy Pvt Ltd**

**V/s**

**Bhupen Electronic Ltd**

**Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 1182 of 2024:-** Counsel, Jyoti A Singh a/w Sakil Ansari appeared  
for the Respondent/Liquidator. None present on behalf of the Applicant.

It has been pointed out by the Counsel for the Liquidator that this  
Application has become infructuous in the light of the order dated  
16.04.2024 passed by the Hon'ble NCLAT disposing of the Appeal  
preferred against the order dated 13.02.2024 passed by this Authority.

It has also been stated that the said Appeal was also filed by the Applicant in IA 1182 of 2024. It has further been pointed out that so far as the prayer clause (d) in the present Application is concerned, the same was already been complied with by issuing a corrigendum to the original e-auction notice dated 21.02.2024. In the light of these circumstances **IA 1182 of 2024** is **disposed of** having become **infructuous**.

By consent of the parties list all other Applications on **05.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**